

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4769

ANSWERED ON:04.05.2012

REGULATIONS FOR PRIVATE MEDICAL COLLEGES

Ganpatrao Shri Jadhav Prataprao;Gohain Shri Rajen;Ray Shri Rudramadhab ;Yadav Shri M. Anjan Kumar

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the regulations framed and steps taken for their enforcement by the Medical Council of India (MCI) for establishing and maintaining high standards of medical education in private medical colleges in the country;
- (b) whether the Government has taken note of exorbitant fees being collected by the private medical colleges for admission of students across the country;
- (c) if so, the details thereof;
- (d) whether the Government has taken/proposed any measures to control and monitor the fees being collected by the private medical colleges for admission of students; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

- (a) The Central Government, in consultation with Medical Council of India (MCI), has notified the "Establishment of Medical College Regulations, 1999" laying down criteria for establishing and maintaining standards of medical education in all medical colleges including private medical colleges in the country which are statutory and binding to all.
- (b) to (e) As per the directions of Hon'ble Supreme Court of India, the fee structure in the case of private unaided medical colleges is decided by the Committee set up by respective State Governments under the Chairmanship of a retired High Court Judge. The Committee also decides whether the fee proposed by an Institute is justified and the fee fixed by the Committee is binding on the Institute.